

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/180/2021 & OA/020/181/2021

HYDERABAD, this the 17th day of March, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



P. Mahesh,
S/o. Palemkota Gangadham,
Aged about 30 years,
Occ: Postal Assistant,
Kodur SO – 516 101,
Cuddapah District,
Andhra Pradesh.

...Applicant in both the O.As

(By Advocate :Sri K. Siva Reddy)

Vs.

1. The Union of India rep. by
Secretary, Ministry of Communications and
IT., Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi – 110 001.
2. The Chief Postmaster General,
Andhra Pradesh Postal Circle,
Vijayawada – 520 013.
3. The Director-Postal Services,
O/o. The Postmaster General,
Kurnool Region, Kurnool – 518 002.
4. Superintendent of Post Offices,
Cuddapah Postal Division,
Cuddapah – 516 001.

...Respondents in both the OAs

5. Sri N. Reddi Basha,
Inquiry Officer and Inspector – Posts,
Pulivendula Sub-Division,
Pulivendula – 516 390.

... Respondent in OA/180/2021

5. Sri S. Narasimhulu,
Inquiry Officer and Assistant Superintendent – Posts,
Cuddapah North Sub Division,
Cuddapah – 516 001.

... Respondent in OA/181/2021

(By Advocate: Sri N. Parameswara Reddy, Sr. PC for CG)

ORAL ORDER
(As per Hon'ble Mr. Ashish Kalia, Judl. Member)



Heard Sri K. Siva Reddy, learned counsel for the applicants and Sri N. Parameswara Reddy, learned Standing Counsel for the respondents.

2. This matter is coming before this Tribunal time and again, which costs the public exchequer heavily. To meet the ends of justice, we direct the Inquiring Authority to culminate the disciplinary proceedings within 90 days from the date of receipt of this order. The applicant is also directed to cooperate with the Inquiring Authority in an unbiased manner. He is given liberty to re-approach this Tribunal, if the grievance further subsists.
3. It is made clear that no further time shall be granted for concluding the inquiry and responsibility will also be fixed on the authorities concerned, if the order is not implemented within the stipulated time.
4. With the above directions, both the O.As are disposed of. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVEMEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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